

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No.103**  
**IB-142/ND/2024**

**IN THE MATTER OF:**

**M/s. Liberium Global Resources Private Limited**

**...PETITIONER**

**Vs.**

**M/s. Amritsar MSW Limited**

**...RESPONDENT**

**Section**

**U/s 9 of IBC, 2016**

**Order delivered on 22.03.2024**  
**(Hearing through VC & Physical Mode)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Operational Creditor** :Mr. Utsav Mukherjee, Mr. Saksham Ahuja, Mr. Vikalp Wnge, Advs.

**For the Respondent/Corporate Debtor** :Mr. Aslam Ahmed, Ms. Ankita Sharma, Advs.

**ORDER**

Ld. Counsel on behalf of the Operational Creditor is present and sought time to argue the matter. Ld. Counsel on behalf of the Corporate Debtor is present on the basis of advance notice. List the matter on **07.05.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**